

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise

Supreme Court Directions to Haryana Government on bonded labour

398. PROF. MADHU DANDAVATE : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Bandhua Mukti Morcha an organisation working for the liberation of bonded labour had filed a contempt petition in the Supreme Court against the Union Government and the Haryana Government on the ground that 21 directions in the Supreme Court judgement passed in 1983 in the case of quarry workers in Haryana near Delhi were not complied with;

(b) if so, whether in response to the contempt petition, the Supreme Court has given any directions :

(c) if so, what are the directions; and

(d) the steps Union Government have taken to ensure the implementation of Supreme Court's judgement ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) to (d) The matter is still subjudice in Supreme Court and the next date of hearing is 19th July, 1986.

Steps to increase production of fish seeds during Seventh Plan

399. SHRI SHANTARAM NAIK : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps contemplated to increase production of fish seeds during Seventh Plan period; and

(b) the special incentives Government propose to give to State Governments and individuals ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) It is planned to complete the establishment of forty-nine commercial fish seed farms/hatcheries to increase the fish seed production during the Seventh Plan period in the public sector. Private sector is also being encouraged to take up fish seed production.

(b) The Central Government provides to the State Governments and Corporations seventy per cent cost of sanctioned projects as loan under National Fish Seed Programme for establishment of commercial fish seed farms/hatcheries.

Under Inland Fisheries Project with World Bank's assistance operating in the States of Bihar, Madhya Pradesh, Orissa, Uttar Pradesh and West Bengal seventy per cent of sanctioned cost as loan is provided for the establishment of commercial Fish Seed Farms/hatcheries. This loan credit has been further extended to private entrepreneurs under the World Bank programme.

Beside this, private sector is given extension and incentives for fish seed production.

[Translation]

Crop Insurance Scheme

400. SHRI RAMSWAROOP RAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of small and marginal farmers who have been given compensation under the 'Crop Insurance Scheme,' State-wise; and

(b) whether in most of the States, no agency has been appointed so far for the implementation of this scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : The number of small and marginal farmers who received compensation under the Comprehensive Crop Insurance Scheme during Kharif, 1985 season was 2,89,370. State-

wise details are given in the Statement below.

(b) The General Insurance Corporation of India (GIC) which is the implementing agency has set up 24 Crop Insurance Cells for servicing all the States and Union Territories. The State Governments and Union Territories implementing the scheme have also set up Crop Insurance Funds administered by a Committee at the State level for the smooth implementation of the Scheme.

Statement

S. No.	Name of the State/U.T.	No. of small and marginal farmers who received compensation during kharif, 1985 season.
1.	Andhra Pradesh	33,587
2.	Gujarat	80,945
3.	Karnataka	14,684
4.	Kerala	7,358
5.	Madhya Pradesh	4,450
6.	Maharashtra	1,07,917
7.	Orissa	1,850
8.	Tamil Nadu	2,993
9.	Uttar Pradesh	7,288
10.	West Bengal	28,158
11.	Pondicherry	140
		2,89,370

[English]

Rent-free accommodation to Super Bazar

401. SHRI HAFIZ MOHD. SIDDIQ Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether rent-free Government accommodation is provided for opening branch stores to the Central Government

Employees Consumer Co-operative Society Ltd., New Delhi but the same facility is not offered to Super Bazar; and

(b) if so, the reasons therefor and the steps taken to earmark rent-free accommodation for Super Bazar too ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) As per the present policy of